

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

(6)

Original Application No. 808/88.

Daniel Baby.

... Applicant.

V/s.

Union of India & Another.

... Respondents.

Coram: Hon'ble Member (J), Shri M.B.Mujumdar,
Hon'ble Member (A), Shri M.Y.Priolkar.

Appearances:

None present for the applicant.

Mr.A.L.Kasturey, advocate
for the respondents.

Oral Judgment:

(Per Shri M.B.Mujumdar, Member (J)) Dated: 1.2.1990

None present for the applicant. Mr.A.L.Kasturey, learned advocate for the respondents stated that the grievance of the applicant is over in view of the two orders dt. 24.11.1988 and 25.4.1989. On 25.4.1989 the applicant's advocate had requested for some time for taking action for withdrawing the matter. On the last date i.e. 13.12.1989 neither the applicant nor his advocate was present. Hence relying on the statement of the respondents in para 4 of the written statement we dispose of this application, as the purpose of the application is already served. There will be no order as to costs.


(M.Y.PRIOLKAR)
MEMBER (A)


(M.B.MUJUMDAR)
MEMBER (J).